

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015
C.A. No. 135/2015 &
Ivn. P. No.51/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Mr. Suyash Traders
V/s.
M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Gaurav Joshi, Senior Counsel
Farhan Dubash, Counsel
Anosh Sequeira, Counsel
Kalpesh Menta, Advocate
Mansi Shah, Advocate
i/b M/s. Pravin Menta and Mithi & Co.
Adv. for Petitioners

Mansi R. Shah

Adv. Priyanka Gharge atw
Adv. Suvarna Ambre
i/b S.K. Srinastav & Co
for Applicant in I.P. 51/2017

P. Gharge

Gururaj Shah, Counsel
MS. Veena Advani, Advocate
for Respondent No. 2

P. Advani

Adv. Ashwin Poojari
i/b M/s. Vinayadabai & Co.
Adv. for Respondent No. 3

A. Poojari

(Contd-2)

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ORDER

**CA 135/2015 & Invn. P. 51/2017 in TCP 32/58, 59, 397-
398/CLB/MB/MAH/2015**

1. An Intervention Petition No.51 of 2017 is to be heard on 31.01.2018.
2. Before date of Hearing, the other Side, if deemed fit, is to file reply on or before 29.01.2018.
3. For the Main Petition, to be listed for hearing on **13.02.2018 at 2.30 pm.**

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 09.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)